



1

WA-2706-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 6th OF JANUARY, 2026

WRIT APPEAL No. 2706 of 2025

OM PRAKASH JAISWAL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri B.K.Dubey - Advocate for appellant.

Shri Anubhav Jain - Government Advocate for respondents/State.

.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for appellant submits that appellant has an objection to the grant of permit to respondent no.4. He submits that the normal procedure is that whenever permit is granted, objection of other affected parties is considered by the State Authorities. He seeks leave to withdraw the appeal, reserving the right of the appellant to file objections before the Competent Authority.

In view of the above, the appeal is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

In case, any objection is filed by the appellant in respect to grant of permit to respondent no.4, the competent authority shall consider the same, if permissible in law.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE